

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

14. IA-4701/2023 in C.P.(IB)/1093(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES:

Allahabad Bank

Vs

N Kumar Housing & Infrastructure Private Limited

SECTION: 7, 60(2), 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Sandeep Bajaj a/w Ms. Aakanksha Nehra, Ritisha Chaudhary and Ms. Gunjan Nayyar, Ld. Counsel for the Applicant/Resolution Professional present (VC). Ms. Minita D Raja, Resolution Professional present in person (VC). Mr. Ajikumar, Ld. Counsel for Respondent present (VC).
2. Counsel for the sole-Financial Creditor appeared. He has given an undertaking that after the Applicant/RP opens a separate account for depositing the RP's fees/expenses, the Financial Creditor/Respondent will make all payment within one week. Counsel for the RP agreed to open a separate account and convey the bank account details to the Counsel for the Financial Creditor within two days.
3. The Financial Creditor is hereby directed to pay all RP's dues (fees & expenses) within one week after opening of the account by the RP, failing which, court may initiate contempt proceedings against the Financial Creditor.
4. With the foregoing, IA-4701/2023 is **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)